

and Small Industries (CGTMSE), Mumbai, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 542/15/09]

[MR. DEPUTY CHAIRMAN in the Chair.]

I. Report on the Progress made in the intake of SCs and STs against vacancies reserved for them in the Railways for the year ending March, 2008.

II. Memorandum of Understanding between the Government of India (Ministry of Railways) and various companies.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion Categories in the Railways for the year ending 31st March, 2008.

[Placed in Library. See No. L.T. 482/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(i) Memorandum of Understanding between the Government of India (Ministry of Railways) and the IRCON International Limited for the year 2009-10.

[Placed in Library. See No. L.T. 480/15/09]

(ii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the RITES Limited for the year 2009-10.

[Placed in Library. See No. L.T. 481/15/09]

(iii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Konkan Railway Corporation Limited (KRCL) for the year 2009-10.

[Placed in Library. See No. L.T. 479/15/09]

I. Notification of the Ministry of Health and Family Welfare.

II. Report and Accounts (2007-08) of RIPANS, Aizawal and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health) Notification G.S.R. 431 (E), dated the 19th June, 2009, publishing the

Prevention of Food Adulteration (3rd Amendment) Rules, 2009, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library. See No. L.T. 568/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Regional Institute of Paramedical and Nursing Sciences (RIPANS), Aizawal, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 569/15/09]

I. Notification of the Ministry of Health and Family Welfare.

II. Report and Accounts (2007-08) of various medicine institutes and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of AYUSH) Notification G.S.R. 157 (E), dated the 9th March, 2009, publishing the Drugs and Cosmetics (3rd Amendment) Rules, 2009, under Section 38 of the Drugs and Cosmetics Act, 1940, together with delay statement.

[Placed in Library. See No. L.T. 573/15/09]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute of Siddha (NIS), Chennai, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 571/15/09]

(ii) (a) Annual Report and Accounts of the National Institute of Homoeopathy (NIH), Kolkata, for the year 2007-08, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 570/15/09]